

- (ii) From the replies received from the parents of the Indian children who went under this scheme in the past it was learnt that the children had on return no difficulty in adjustment to the Indian society. On the contrary, they should benefit by studying in American Schools and Developing self-reliance and broad perspective.

The financing of the scheme is done by the American Field Service International Scholarships.

(b) No. Sir.

#### Sale of United Nations Stamps

\*769. **Shri Panna Lal:**  
**Shri Vishwa Nath Pandey:**  
**Shri Brij Basi Lal:**

Will the Minister of Communications be pleased to state:

(a) whether Government have agreed to the sale in India for philatelic purposes of the United Nations stamps;

(b) if so, when and on what terms; and

(c) up to what maximum value?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) Yes Sir.

(b) and (c). The agreement was finalised on 1-8-1966. The main terms for the sale of U.N. Stamps are as below:—

- (1) A token quantity of U.N. Stamps upto the maximum value of Rs. 15,000 will be sold through the 19 Philatelic Bureaux in the country from 1-9-1966.
- (2) The sale will be in Indian currency at the equivalent face value of each denomination.
- (3) Ten percent of the sales proceeds will be retained by the

P. and T. Department as compensation for services rendered.

नई दिल्ली में विट्टलभाई पटेल हाऊस में  
हत्या

\*770. श्री हुकम चन्द कछवाय :  
श्री बड़े :  
श्री काशीराम गुप्त :  
डा० लक्ष्मीमल्ल सिंघवी :

क्या गृह-कार्य मंत्री 3 अगस्त, 1966 के अतारंकित प्रश्न संख्या 1089 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या नई दिल्ली में विट्टल भाई पटेल हाऊस में हुए कत्ल के बारे में इस बीच जांच पूरी हो गई है ; और

(ख) यदि नहीं, तो यह मामला इस समय किस स्थिति में है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्याचरण शुक्ल): (क) और (ख). दिल्ली पुलिस की भरसक चेष्टा के बावजूद इस कत्ल के बारे में कोई उपयोगी सूत्र हाथ नहीं लगा। यह मामला 18-7-1966 को 'अननुरेखित' कह कर लौटा दिया गया। जब कभी इस मामले के बारे में कोई सूत्र सूचना उपलब्ध होगी तब इस मामले की जांच दोबारा शुरू की जायेगी।

#### J. & K. Rehabilitation Machinery

\*771. **Shri Hari Vishnu Kamath:**  
Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government's attention has been drawn to a Resolution adopted by the National Conference Convention at Jammu on the 7th August, 1966 urging Government to institute an inquiry into the working of the J. & K. State rehabilitation machinery particularly with regard to the misuse of funds, and also allegations of atrocities committed on the displaced persons; and

(b) if so, the reaction of Government thereto?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) and (b). A copy of the Resolution adopted by the National Conference Convention at Jammu on the 7th August, 1966, was not received by the Ministry or by the Relief Commissioner at Jammu. However, on receipt of this question, a copy of the said resolution has been obtained.

The Government of India has been advising the Government of J. & K. on policy matters connected with the relief and rehabilitation of the affected persons. Generous financial assistance for the relief and rehabilitation of the uprooted families has been given. While conditions of eligibility and scales of assistance are laid down by the Centre, the actual disbursement of loans and grants is made by the State Government. The Government of India has also appointed a Relief Commissioner, who keeps in close touch with the State's programme of relief and rehabilitation. The Government of India is satisfied that the work of relief and rehabilitation in J. & K. State has been done efficiently and the allegations of the misuse of funds or of atrocities on displaced persons are not based on facts.

#### **Code of Discipline for Labour**

**\*772. Shri Warrior:  
Shri Prabhat Kar:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that the Code of Discipline in Industry ratified in the 16th Indian Labour Conference in 1958 and to which his Ministry is a party, has not yet been endorsed by the employing Ministries like the Railways and Defence; and

(b) if so, whether the Cabinet has any machinery to coordinate policy making in relation to industrial relations in units under the employing Ministries?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) Yes. But there has been some progress so far as the Ministry of Defence is concerned.

(b) Important matters of policy concerning industrial relations are settled in consultation with the employing Ministries.

#### **Registration of Repatriates from Burma**

**\*773. Shri Umanath:  
Shri P. Kunhan:  
Shri M. N. Swamy:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether any steps had been taken by Government to register the displaced persons from Burma on their return to India;

(b) if so, the nature thereof; and

(c) if not, the reasons therefor?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) The State Governments have been asked to register the repatriates from Burma when they seek admission to the camps or at the time when they apply for rehabilitation assistance.

(b) They are required to furnish information regarding age, number of members of family, occupation, educational qualifications, date of arrival in India, particulars of relations and property, if any, in India, and relatives, if any, left behind in Burma, etc.

(c) Does not arise.